

Bench- II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.314/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st September 2017, 10.30 A.M

| | | | |
|---------------------|--|--|---------------------|
| Name of the Company | | Kishore Kumar Sen -Vs- Diana Cinetone Pvt Ltd & Ors. | |
| Under Section | | 241 & 242 O & M | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

ANUBHAV SINHA, ADVOCATE
SUMAN BATHRUNANI, ADVOCATE

{ Petitioner's }

Suman Bathrunani
Advocate
1/9/17

Pooja Seth
Advocate → Respondents

Seth
1/9/17

01-09-2017 – CP No. 314/KB/2017 – Kishore Kumar Sen Vs. Diana Cinetone Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondent(s) are present.

The respondent(s) were allowed to file reply within 15 days but they have failed to file the reply.

Today, the Ld. Lawyer appearing on behalf of the respondent(s) submitted that although the reply is ready but the affidavit could not be sworn because of the fact that Shri Amit Sen, one of the respondents, who is authorized to sign on behalf of the Company, has fallen sick and suffering from viral hepatitis. To this effect, the Ld. Lawyer of the respondent(s) has filed a medical certificate which is kept in the record.

In view of the submission of the Ld. Lawyer of the respondent(s), the respondents are allowed further 20 days' time to file their reply and another 10 days' time is given to the petitioner to file their rejoinder, if any.

Fixing 06-10-2017.

SL/-

MANORAMA KUMARI
MEMBER(J)